

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

**HON'BLE MR.A.K. GAUR , MEMBER (J).
HON'BLE MR. S.N. SHUKLA, MEMBER (A).**

Original Application Number. 355 OF 2006.

ALLAHABAD this the 15TH day of **May, 2009.**

1. Ashok Kumar Shukla, aged about 52 years, son of Shri Sipahi Lal Shukla, Resident of H. No. 52, EWS, Barra- 3, Kanpur, employed under T. No. 140/EM, Ordnance Equipment Factory, Kanpur.
2. Hari Lal, aged about 52 years, Son of Shri Mahaveer, Resident of H. No. 116/659, Rawatpur Goan, Kanpur, employed under T. No. 250/EM, Ordnance Equipment Factory, Kanpur.
3. Siya Ram, aged about 50 years, Son of Late Bhola Yadav, Resident of Saraiyan Sahjani, Distt- Unnao, employed under T. No. 117/EM, Ordnance Equipment Factory, Kanpur.
4. Tapas Kumar Bannerjee, aged about 48 years, Son of Shri K. Bannerjee, R/o H. No. 46-C, Bengali Colony, Harjinder Nagar, Kanpur, employed under T. No. 253/EM, Ordnance Equipment Factory, Kanpur

.....Applicant.

VE R S U S

1. Union of India through the Secretary, Ministry of Defence, Deptt. Of Defence Production & Supplies, New Delhi- 11.
2. The Secretary, Ordnance Factory Board, 10-A, Shaheed Khudiram Bose Road, Kolkata- 1.
3. The General Manager, Ordnance Equipment Factory, Kanpur.

.....Respondents

Advocate for the applicant: Sri R.K. Shukla
Advocate for the Respondents : Sri R.C. Shukla

O R D E R

(Delivered by Hon'ble Mr. A.K. Gaur, J.M)

The case of the applicants is that having been qualified in the trade test for Skilled Grade, they were placed in said grade in pay scale Rs. 260-400 vide order dated 27.11.2003 but, according to the learned counsel for the applicants, order dated 27.11.2003 has not been implemented till

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today. Learned counsel for the applicants would further contend that in the meanwhile the respondents have issued Show Cause Notice on 13.05.2005 regarding withdrawal of order dated 27.11.2003. The applicants submitted their reply on 17.05.2005. Learned counsel for the applicant further submitted that inspite of reply dated 17.05.2005, neither the show cause notice has been acted upon nor the applicants have been placed in the pay scale of Rs. 260-400, therefore, applicants preferred representation dated 10.11.2005/Annexure-X of O.A before the General Manager, Ordnance Equipment Factory, Kanpur/respondent No. 3.

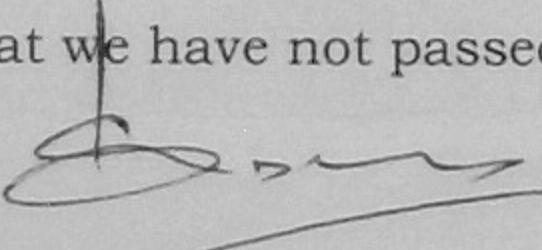
2. Learned counsel for the applicants made an innocuous prayer that grievance of the applicants might be redressed in case a direction is given to the competent authority i.e. General Manager, Ordnance Equipment Factory, Kanpur/respondent No. 3 to consider and decide the representation dated 10.11.2005/Annexure-X of O.A taking into account the points raised by the applicants in their reply dated 17.05.2005 filed in response to the show cause notice, by a reasoned and speaking order within specified period.

2. Learned counsel for the respondents has no objection if such direction is given.

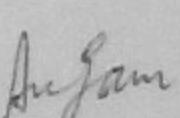
3. Accordingly, we direct General Manager, Ordnance Equipment Factory, Kanpur/respondent No. 3 to consider and decide the representation dated 10.11.2005/Annexure-X of O.A taking into account the points raised by the applicants in their reply dated 17.05.2005 filed in response to the show cause notice, by a reasoned and speaking order within a period of three months on receipt of certified copy of the order and communicate the decision to the applicants.

4. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Be it noted that we have not passed any order on merits of the case.



MEMBER- A.



MEMBER- J.

/Anand/